

(B)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, JAIPUR BENCH, JAIPUR.

O.A.No.197/96
M.A.No.339/96

Date of order: 9.10.1996

Nathu Lal : Applicant

Vs.

Union of India & Anr. : Respondents

Mrs.S.K.Jain : Counsel for applicant

Mr. V.S.Gurjar : Counsel for respondents

CORAM:

Hon'ble Mr.O.P.Sharma, Administrative Member

Hon'ble Mr.Ratan Prakash, Judicial Member

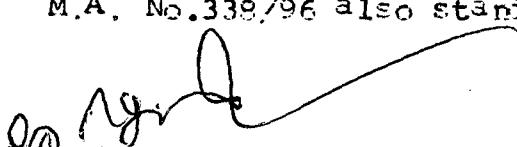
PER HON'BLE MR.O.P.SHARMA, ADMINISTRATIVE MEMBER.

In this application under Sec.19 of the Administrative Tribunals Act, 1985, applicant Shri Nathu Lal has sought a direction to the respondents to consider his case for regularisation on the post of Driver. The alternative prayer of the applicant is that he may be considered for recruitment on the post of Driver alongwith other candidates and if he is found fit, he may be given appointment as Driver.

2. We have gone through the material on record including the reply filed by the respondents and the orders passed by the Tribunal. After hearing the counsel for the parties, we direct that the respondents may go ahead with finalising selection for the post of Driver in accordance with the prescribed rules and regulations and in the process they should also consider the candidature of the applicant on merits in accordance with those rules and regulations.

3. The O.A stands disposed of accordingly. No order as to costs.

4. M.A. No.339/96 also stands disposed of accordingly.


(Ratan Prakash)

Judicial Member.


(O.P.Sharma)

Administrative Member.